

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

R.P.No.26/95 IN O.A.No.889/93

M.D.Paralkar

... Applicant

Vs.

Union of India & Ors. ... Respondents

CORAM : Hon'ble Shri.M.S.Deshpande, Vice-Chairman

ORDER ON R.P BY CIRCULATION

(Per : Shri.Justice M.S.Deshpande, V.C)

20.2.95

In this review petition, the applicant seeks review of the judgment delivered in O.A. 889/93 on 2nd December, 1994. The main ground urged is that larger relief has been given to two other persons by another decision of the Tribunal which was a Division Bench judgment. It is not disputed that this judgment has not been pointed-out at the time of hearing this matter. It is also urged that two other persons had been granted larger relief by the respondents. That again is a matter which was not made a ground while advancing arguments, when the matter was heard on merits. The applicant desires review by a larger bench, which is impermissible. The grievance of the applicant seems to be that an erroneous decision has been reached. If that be the case, review application is not a remedy for it.

2. In the result, I see that no ground has been made out for review in the application. The Review Application is dismissed.


(M.S.DESHPANDE)
VICE-CHAIRMAN

J*

Writ Petition
filed by Shri S. S.
Amritpal, Adv. for
Applicant.

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R.F. No.
by circulation

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202/95
Order/Judgement despatched
to Applicant/Respondent (s)
on 6/3/95

202/95